

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 36

IA 1133/2021

In

C.P. (IB)/2295(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 10.04.2024

NAME OF THE PARTIES: AMERICAN EXPRESS BANKING CORP

V/s

SUNIL HITECH ENGINEERS LTD

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Pulkitesh Dutt Tiwari, Ld. Counsel for the Applicant present. Mr. Gaurav Jain, Ld. Counsel for the Liquidator/Respondent present.
2. Ld. Counsel for the Liquidator seeks some time to place on record a rejoinder in relation to some invoices being made part of the record by the Applicant in the additional affidavit. The Respondent shall be at liberty to file the rejoinder after duly serving the copy to the other side at least two days in advance.
3. List this matter on 30.04.2024 for further consideration.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)